

ACT No. X OF 1899.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.
(Received the assent of the Governor General on the 3rd March,
1899.)

An Act to amend the law relating to Carriers.

WHEREAS it is expedient to amend the law relating to carriers; It is hereby enacted as follows:—

Short title
and com-
mencement.

1. (1) This Act may be called the Carriers Act, 1899; and

(2) It shall come into force on the first day of May, 1899.

Addition of
new section
after section
9, Act III,
1865.

2. After section 9 of the Carriers Act, 1865, the following section shall be added, namely:—

III of 1865

Notice of loss
or injury to
be given
within six
months.

“10. No suit shall be instituted against a common carrier for the loss of, or injury to, goods entrusted to him for carriage, unless notice in writing of the loss or injury has been given to him before the institution of the suit and within six months of the time when the loss or injury first came to the knowledge of the plaintiff.”

Amendment
of Schedule
II, Act XV,
1877.

3. (1) In Part IV of the first division of the second schedule to the Indian Limitation Act, 1877, after the entry numbered 29 the following entries shall be inserted, namely:—

XV of 1877.

“30.—Against a carrier for compensation for losing or injuring goods.	Ditto	. When the loss or injury occurs.
31.—Against a carrier for compensation for non-delivery of, or delay in delivering, goods.	Ditto	. When the goods ought to be delivered.”

(2) In

(2) In Part V of the same division of the said schedule, the entries numbered 30 and 31, respectively, are hereby repealed ; and, in the entry numbered 32, for the word " Ditto " in the second column the words " Two years " shall be substituted.